

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CA(CAA)-137/ND/2017

In the matter of :

Girja Shankar Agrochem (P) Limited

....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 15.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Manoj Kr Garg, Advocate

Mr. Siddhartha Patra, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener

:

Ms. Lakshmi Gurung, Standing Counsel,
Income tax Department.

ORDER

Learned Counsel for the Applicant is present. In compliance to the previous directions passed by this Tribunal on 09.1.2018, Ld. Counsel for the applicant represents that necessary compliance in relation to the filing of the Certificate as issued by the Chartered Accountant in relation to filing of the list of shareholders and Creditors of both Transferor and Transferee companies has been filed vide diary No.288 dated 11.1.2018.

Taking into consideration the said representation and as the matter has been heard in detail during the last hearing and it was only posted for the above compliance, order in the matter is reserved.

Order reserved.

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
15.1.2018